

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Shahruk
FIR No: 0042/2020
PS New Ashok Nagar
U/s 279/337 IPC

06.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.
Sh. B.K. Santoshi, ld. Counsel for the applicant/
accused through VC
HC R.S. Tomar, from PS New Ashok Nagar

At this stage, it is noticed that this application has been moved in a wrong FIR. FIR no. 42/2020, is an FIR u/s 279/337 IPC and no accused is stated to have been in J.C in the said case.

In these circumstances, the application is not maintainable.

Same is dismissed and disposed of accordingly.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

(DINESH KUMAR)
ACMM (EAST)/KKD/06.07.2020